

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.74/TT/2012

Date: 3.12.2012

To

The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under sub-section(4) of Section 28 of Electricity Act 2003 for determination of Fees and charges for National Load Despatch Centre- NLDC (POWERGRID portion) for the tariff block 2009-14

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 3.1.2013:-

- (i) The details of loan and equity as on date of commercial operation as well as that for additional capital expenditure;
- (ii) Basis for arriving at lease charges of Rs. (58.55 + Rs.115.56) lakh up to 31.3.2009 as one time expenditure and Rs. 44.99 lakh per annum as recurring expenditure, along with documentary evidence. Also a certificate to the effect that these charges have not been claimed earlier with other assets in respect of which tariff has already been determined by the Commission.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)